

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH  
CIRCUIT SITTING AT NAGPUR.

O.A.NO. 308/90  
TR.A.NO.

199

DATE OF DECISION 20.4.1994

Shri R.H.Vyas

Applicant(s)

Versus

Commissioner of Income Tax, Nagpur

Respondent(s)

1. Whether it be referred to the Reporter or not ? *NO*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? *NO*

*M.R.Kolhatkar*

(M.R.KOLHATKAR)

MEMBER (A)

*M.S.Deshpande*

(M.S.DESHPANDE)

VICE CHAIRMAN

mbm:

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY

CAMP : NAGPUR

(S)

OA.NO. 308/90

Shri Ramkrushn Haribans Vyas

... Applicant

V/S.

Commissioner of Income Tax, Nagpur

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande  
Hon'ble Member (A) Shri M.R.Kolhatkar

Appearance

Shri K.G.Damecha  
Advocate  
for the Applicant

ORAL JUDGEMENT

Dated: 20.4.1994

(PER: M.S.Deshpande, Vice Chairman)

The counsel for the applicant states that the disciplinary authority has completed the disciplinary proceedings and imposed the punishment of compulsory retirement on the applicant. The applicant has challenged that order. It would be on the basis of that order passed by the disciplinary authority that the question of suspension shall have to be considered. The suspension order dated 17.11.1986 was challenged in this petition only on the ground of delay in completing the disciplinary proceedings. Since the disciplinary proceedings have been completed, nothing survives in this petition. It is disposed of.

*M.R.Kolhatkar*

(M.R.KOLHATKAR)  
MEMBER (A)

*W.L.*

(M.S.DESHPANDE)  
VICE CHAIRMAN

mrj.